

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3803  
ANSWERED ON:19.04.2010  
REFUND OF ENTRY FEE  
Singh Shri Sushil Kumar

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether there is any provision for surrender of licence and refund of entry fee paid by the telecom operators in case a telecom operator wishes to opt out of certain circles;
- (b) if so, the details thereof;
- (c) whether some telecom companies have opted for surrender of licence in the country; and
- (d) if so, the details thereof during the last three years?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) & (b): Madam, as per the terms and conditions of Unified Access Services (UAS) and Cellular Mobile Telephone Service (CMTS) licence agreement, LICENSEE may surrender the LICENSE, by giving notice of at least 60 Calendar days in advance. In that case it shall also notify all its customer of consequential withdrawal of SERVICE by sending a 30 Calendar days notice to each of them. The LICENSEE shall pay all fees payable by it till the date on which the surrender of the LICENSE becomes effective. The effective date of surrender of Licence will be 60 Calendar days counted from the date of receipt of such notice by the licensor.

One time entry fee paid by the LICENSEE prior to signing of the UAS/ CMTS licence agreement is non-refundable.

(c) & (d): No UAS/CMTS licence has been surrendered during the last three years.